

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'SMC-2', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.5307/Del/2019
Assessment Year: 2014-15

Rekha Aggarwal B-9, Vivek Vihar, Phase-1 Delhi PAN No. AEQPA6740P (APPELLANT)	Vs	ITO Ward – 72 (4) New Delhi (RESPONDENT)
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Appellant by	Ms. Kriti Gupta, CA
Respondent by	Sh. Farhat Kha, Sr DR

Date of hearing:	01/03/2021
Date of Pronouncement:	01/03/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-28, New Delhi dated 16.05.2019 for A.Y. 2014-15.

2. Vide letter dated 26.02.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act,2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 01.03.2021.

Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER

NEHA

Date:-01.03.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	01.03.2021
Date on which the typed draft is placed before the dictating Member	01.03.2021
Date on which the typed draft is placed before the Other member	01.03.2021
Date on which the approved draft comes to the Sr.PS/PS	01.03.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	01.03.2021
Date on which the fair order comes back to the Sr. PS/ PS	01.03.2021
Date on which the final order is uploaded on the website of ITAT	01.03.2021
Date on which the file goes to the Bench Clerk	01.03.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	